

accommodation; and

(b) if so, the names of such Ministries/Departments?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON) : (a) Some of the Departments of Government of India have their own accommodation for their staff.

(b) No such statistics is maintained by this Ministry.

Expenditure on Aircraft Carrier

6268. SHRI MANORANJAN BHAKTA :
MAJ. GEN. (RETD.)
BHUWAN CHANDRA
KHANDURI :

Will the PRIME MINISTER be pleased to state :

(a) whether the Comptroller and Auditor General in its Audit Report ended March 31, 1992 has observed that an infructuous expenditure of Rs. 5.25 crore was incurred on consultancy services for design and construction of a Sea Control Ship;

(b) if so, the facts thereof;

(c) whether the above infructuous expenditure has since been regularised; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINIS-

TER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) Yes, Sir.

(b) As a replacement for the ageing aircraft carriers of Indian Navy, a proposal to construct a Sea Control Ship was under examination in the Ministry of Defence in 1987. At that time, as a first stage, it was considered necessary to have a consultancy with a suitable foreign yard for designing the Sea Control Ship at Cochin Shipyard Ltd (CSL). Accordingly, it was decided to assign the concept design for establishing the fundamentals of design and shipyard audit for carrying out an indepth analysis of the capabilities of CSL for identifying areas where augmentation would be required, to a foreign consultancy at an estimated cost of Rs. 5 crores in Foreign Exchange. Consultancy contract for concept design and shipyard audit was awarded to M/s. DCN of France who have completed the study.

But on account of the changed position regarding the availability of funds and present resource crunch, construction of Sea Control Ship could not be taken.

(c) and (d) This expenditure does not require regularisation as the same has been sanctioned by the competent authority for the purpose of consultancy only.

Civil Service Examination, 1993

6269. SHRI HARIN PATHAK : Will the PRIME MINISTER be pleased to state:

(a) the total number of candidates appeared in the Civil Services Examination, 1993;